NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

23. IA 265/2023 In C.P.(IB)-1228(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN — **HON'BLE MEMBER (T)**

SHRI KULDIP KUMAR KAREER — **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2024

NAME OF THE PARTIES: - **Sachiin Joshi**
V/s
Yes Bank Limited
IN THE MATTER OF
Yes Bank Limited
V/s
Sachiin Joshi

Section: 60(5), 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Suyesha Kakarla a/w Adv. Chinmay Bhojane appeared for the Financial Creditor. Adv. Sidharth Samantaray a/w Somya appeared for the Respondent/Personal guarantor through VC. IRP was appointed in this case on 15.12.2023, but he has not submitted his report as yet. A court notice be issued to the IRP directing him to submit the report positively within a period of fifteen days from today. List this matter on **24.04.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

JAGDISH